

LIBRARY

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

No. O.A. 87 of 2018

Date of order: 6.9.2018

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Panchu Gópal Bairagi,
Residing at Village – Nonatala,
P.O. & P.S. – Magrahat,
South 24 Parganas,
Pin – 743355.

.. Applicant

- V E R S U S -

1. Union of India,
Through the General Manager,
Eastern Railway,
17, N.S. Road,
Kolkata – 700 001;
2. The Chief Personnel Officer,
Eastern Railway,
17, N.S. Road,
Kolkata – 700 001;
3. The Divisional Railway Manager,
Eastern Railway, Sealdah,
DRM Building, Kaiser Street,
Kolkata – 700 009;
4. The Sr. Divisional Personnel Officer,
Eastern Railway, Sealdah,
DRM Building, Kaiser Street,
Kolkata – 700 009;
5. Sr. Divisional Engineer (Co-Ordination),
Eastern Railway, Sealdah,
DRM Building, Kaiser Street,
Kolkata – 700 009.
6. Assistant Engineer,
Eastern Railway,
Sealdah, DRM Building,
Kaiser Street,
Kolkata – 700 009.

.. Respondents

For the Applicant : Sk. S.H. Molla, Counsel

For the Respondents : Mr. M.K. Bandyopadhyay, Counsel



O R D E R (Oral)

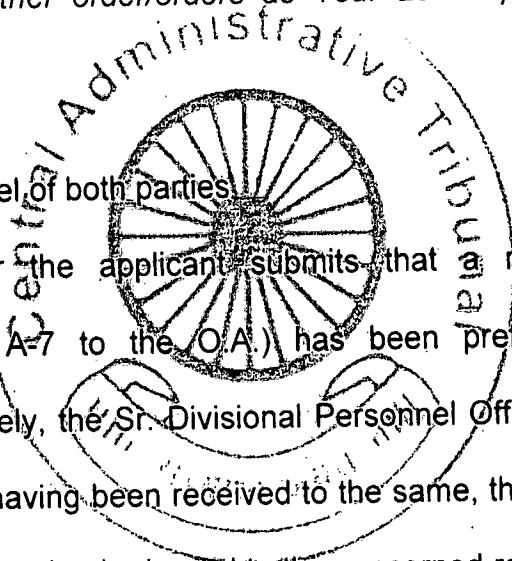
Per Dr. Nandita Chatterjee, Administrative Member:

The instant Original Application has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

"(a) An order do issue upon the respondents effecting the promotional benefits of the applicant on and from 01.09.2016 under restructuring scheme and to grant all other consequential benefits admissible to the applicant.

(b) An order do issue upon the respondents to produce all the documents and records in original before the Tribunal for conscientiable of justice.

(c) And any other order/orders as Your Lordship may deem fit and proper."



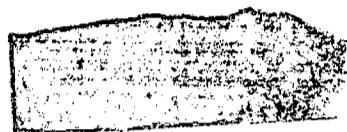
2. Heard Ld. Counsel of both parties.
3. Ld. Counsel for the applicant submits that a representation dated 4.12.2017 (Annexure A-7 to the O.A.) has been preferred addressed to respondent No. 4 namely, the Sr. Divisional Personnel Officer, Eastern Railway and that no response having been received to the same, the applicant's purpose would be served if a direction be issued to the concerned respondent authority to dispose of the same in a time bound manner.
4. Ld. Counsel for the respondents does not object to the same and accordingly, without entering into the merits of the matter and with the consent of the parties, the Original Application is disposed of with a direction upon the respondent No. 4 namely, the Sr. Divisional Personnel Officer, Eastern Railway to dispose of the said representation if received at his end, within a period of 4 weeks from the date of receipt of a copy of this order.
5. The respondent authority will decide according to law and in terms of extant rules and regulations as applicable in this regard and will issue a reasoned

and speaking order within the time frame so directed. The decision arrived at is to be communicated forthwith to the applicant.

6. With this, the O.A. is disposed of. There will be no orders as to costs.



(Dr. Nandita Chatterjee)
Administrative Member



(Bidisha Banerjee)
Judicial Member

SP

